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WPPIL No. 5 of 2021

**Hon'ble Raghvendra Singh Chauhan, C.J.**

**Hon'ble Lok Pal Singh, J.**

Shri Abhijay Negi, learned counsel for the petitioner.

Shri C.S. Rawat, learned Chief Standing Counsel for the State of Uttarakhand accepts notice on behalf of respondents Nos. 1 and 5.

Shri V.K. Kaparuwan, learned Standing Counsel for the Union of India accepts notice on behalf of respondent No. 2.

Learned counsel for the petitioner is permitted to take out notice on respondent No. 3 by *Dasti* returnable within four weeks.

Issue notice to respondent no. 4 through registered post acknowledgement due returnable within four weeks.

Both the learned Chief Standing Counsel for respondent Nos. 1 and 5 and the learned counsel for respondent No. 2 seek four weeks' time to file counter affidavits.

The recommendation dated 24.11.2020 of the State Wildlife Board, which provides for de-notification of the Shiwalik Elephant

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Reserve, is hereby stayed till the next date of listing.

List this case after four weeks.

**(Lok Pal Singh, J.) (Raghvendra Singh Chauhan, C.J.)**

08.01.2021

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Rahul